

2nd & 3rd Floor, Screen Building,
Drive-in Road, Thaltej,
Ahmedabad - 380054. ... **Respondents**

Proceeding conducted through
videoconferencing with consent of
counsel for the applicant.

ORDER (ORAL)

Per: Dr. Bhagwan Sahai, Member (A)

Ms. Hasika Prasad, learned counsel appeared for the applicant.

2. Heard the applicant's counsel. This OA has been filed challenging order of punishment issued by the Disciplinary Authority. However, the applicant has not yet availed of the statutorily available remedies i.e. filing appeal and/ or revision petition before the concerned Appellate and Revisionary Authorities of the respondents. Therefore, this application has been filed at a premature stage without availing of the statutorily available remedies by the applicant.

3. When the above position was explained to the applicant's counsel, she submits that the applicant would first avail of the statutory remedies available and requests for withdrawing the OA. Therefore, this OA is dismissed as withdrawn. No order as to costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

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